

The High Court of Madhya Pradesh : Bench At Indore

BEFORE

HON'BLE SHRI JUSTICE VIVEK RUSIA

ON THE 26th OF MAY, 2022

WRIT PETITION No. 12059 of 2022

Between:-

SMT. SHAHNAZ BEE W/O SHRI FIROZ AZAM , AGED ABOUT 52 YEARS, OCCUPATION: HOUSEHOLD WORK R/O PRAKASH NAGAR, BEHIND AGOSHDEEP SCHOOL, NAGDA, (MADHYA PRADESH)

.....PETITIONER

(BY SHRI SAPNESH KUMAR JAIN, ADVOCATE)

AND

1. THE STATE OF MADHYA PRADESH PRINCIPAL SECRETARY VALLABH BHAWAN BHOPAL (MADHYA PRADESH)
2. COLLECTOR UJJAIN (MADHYA PRADESH)
3. SUB DIVISIONAL OFFICER NAGDA UJJAIN (MADHYA PRADESH)
4. MUNICIPAL COUNCIL NAGDA THROUGH CHIEF MUNICIPAL OFFICER MUNICIPAL COUNCIL NAGDA UJJAIN (MADHYA PRADESH)

.....RESPONDENTS

(BY SHRI VAIBHAV BHAGWAT, GOVERNMENT ADVOCATE)

This petition coming on for admission this day, the court passed the following:

ORDER

The petitioner has approached this Court for apprehension of demolition of her house on account of conviction of her husband in a criminal case.

Learned counsel for the petitioner submits that petitioner is having a registered sale deed and sanctioned map. A paper news has been published to the effect that her house has not been demolished till date.

If the petitioner is having all the permission in her favour, there is no need of apprehension of demolition. The Municipal Council, being a statutory body is bound to take adverse action after giving opportunity of hearing to the petitioner.

With the aforesaid, the Writ Petition stands disposed of.

(VIVEK RUSIA)
V. J U D G E

Ravi